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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 529 of 1993

Cuttack this the 22nd day of November, 1995.

NIRMAL KUMAR DAS

...

APPLICANT

VERSUS

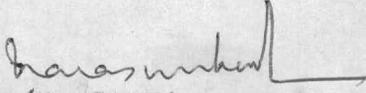
UNION OF INDIA & OTHERS.

...

RESPONDENTS

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *no*


(N. SAHU)
MEMBER (ADMINISTRATIVE)


D.P. HIREMATH
VICE-CHAIRMAN

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.**

Original Application No.529 of 1993

Cuttack this the 22nd day of November, 1995

CORAM:

THE HONOURABLE MR. JUSTICE D.P. HIREMATH, VICE-CHAIRMAN

AND

THE HONOURABLE MR. N. SAHU, MEMBER (ADMINISTRATIVE)

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Nirmal Kumar Das, aged about 24 years,
son of Narendra Nath Das, At/PO- B.
Narayanpur, Via-Pratappur,
District - Balasore.

... **Applicant**

By the Applicant : M/s. Deepak Mishra, R.N.Naik, A.Deo, B.S.Tripathy, P.Panda, D.K.Sahoo, Advocates.

Versus

- 1) Union of India represented by its Secretary in the Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi.
- 2) The Chief Post Master General, Orissa Circle, Bhubaneswar, District- Khurda.
- 3) Superintendent of Post Offices, Balasore Division, Balasore ... Respondents

By the Respondents Mr. Ashok Mishra, Senior Standing Counsel (Central).

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ORDER

MR. D.P.HIREMATH, VICE-CHAIRMAN: The impugned order of termination of the services of the Petitioner as Extra Departmental Branch Post Master after expiry of the period of one month from the date of notice namely 22.9.1993 is under challenge in this application. The applicant was appointed after selection. The very same order was also challenged by the petitioner in Original Application No. 315 of 1993. The order was set aside. This is second order which is in no way different from the earlier order which was interfered ^{with} by this Tribunal on the ground that principles of natural justice ^{was} violated. As we have ⁱⁿ interfered ~~with~~ the similar situation, setting aside the order of termination, in this instant case, the order of termination terminating the services of the petitioner is set aside allowing the application.

2. With these observations and directions, the application is allowed. No costs.

N. SAHU
(N. SAHU)
MEMBER (ADMINISTRATIVE)

D.P.HIREMATH
(D.P.HIREMATH)
VICE CHAIRMAN